

**(2024) 11 KAR CK 0001**

**Karnataka High Court At Bengaluru**

**Case No:** Criminal Appeal No. 2099 Of 2024

Vasu S C

APPELLANT

Vs

State Of Karnataka By Bellandur  
Police Station Represented By  
Public Prosecutor High Court  
Building Bangalore - 560001 &  
Others

RESPONDENT

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**Date of Decision:** Nov. 11, 2024

**Hon'ble Judges:** Shivashankar Amarannavar, J

**Bench:** Single Bench

**Advocate:** Bhaskar Gowda N M, K Nageshwarappa

**Final Decision:** Dismissed

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### **Judgement**

Shivashankar Amarannavar, J

Learned counsel for the appellant files a memo seeking withdrawal of the appeal, with liberty to file fresh petition. The memo reads thus;

“The undersigned counsel for the appellant herein submits that office has raised objections in respect of maintainability. Therefore, the

appellant may be permitted to withdraw the above appeal with liberty to file fresh petition, in the interest of justice.”

In view of the memo, the appeal is dismissed as withdrawn, with liberty to file fresh petition.

Registry is directed to return the documents to the counsel for the appellant.